

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**I.A. 43/2014  
in  
Petition No. MP/092/2014**

Subject : Application on behalf of KSK Mahanadi Power Ltd. for directions from the Commission.

Date of hearing : 11.9.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member  
Shri A.S.Bakshi, Member

Applicant : KSK Mahanadi Power Ltd.

Respondents : Power Grid Corporation of India Limited and others

Parties present : Shri Ananad Ganeshan, Advocate, KSK Mahanadi

**Record of Proceedings**

Learned counsel for the applicant, KSK Mahanadi Power Ltd submitted that in the order dated 8.8.2014 in Petition No. 92/MP/2014, the Commission has directed CTU to consider the applications for MTOA filed in the month of June 2013 for the transmission capacity becoming available on 1.6.2014. Subsequently, new capacity of 423 MW has become available with effect from 1.8.2014. Learned counsel submitted that the MTOA in pursuance to the Commission`s order dated 8.8.2014 is sought to be granted by CTU out of the capacity available on or after 1.8.2014. Learned counsel submitted that since the long term access applications have priority over MTOA applications, the Commission may clarify that the MTOA applications for the month of June 2013 being considered by CTU pursuant to the direction of the Commission is not from the new transmission capacity of 423 MW which is available from 1.8.2014.

2. After hearing the learned counsel for the applicant, the Commission directed to issue notice on the IA to the petitioner and the respondents.

3. The Commission directed the applicant to serve copy of the IA on the petitioner and respondents immediately. The petitioner and respondents may file their replies

within one week and the applicant may file its rejoinder, if any within one week thereafter.

4. The IA shall be listed for hearing on 30.9.2014.

5. The Commission directed that issuance of notice on the IA shall not come in the way of CTU to comply with our directions in orders dated 8.8.2014 and 5.9.2014 in Petition No. 92/MP/2014 and decide the matter within the timeline given in the said orders.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**